G.S.R. 799(E)/Ess./Com./Sugarcane.—In the English version of the Sugarcane (Control) Amendment Order, 1974, published with the notification of the Government of India, in the late Ministry of Agriculture (Department of Food), No. G.S.R. 402(E)/Ess. Com./Sugarcane, dated the 25th September, 1974, at pages 1785 to 1787, in the Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (i), dated the 25th September, 1974,—

1. At page 1785,—
   In clause 3, in line 3, for “5”, read “5A”.

2. At page 1786,—
   (in clause 5 to be renumbered as clause 5A)
   (i) in sub-clause (4), in line 1, for “under sub-clause (2)" read "under sub-clause (2) or sub-clause (3), as the case may be.";
(ii) in sub-clause (5),—

(a) in line 1, for “under sub-clause (2)” read “under sub-clause (2) or sub-clause (3), as the case may be,”;

(b) in line 6, for “under sub-clause (2)” read “under sub-clause (2) or sub-clause (3), as the case may be.”;

(iii) in sub-clause (6), in line 4, for “under sub-clause (2)” read “under sub-clause (2) or sub-clause (3), as the case may be.”

[No. 15-5/73 SPY]

S. V. SAMPATH, Jr. Secy.